

Mr. Deputy-Speaker: Let me ask the hon. Minister if he is agreeing to the suggestion. The House seems to be interested in this.

The Minister of Works, Housing and Supply (Sardar Swaran Singh): I have no objection.

NEW FLATS FOR M. PS.

*893. **Ch. Raghbir Singh:** Will the Minister of Works, Housing and Supply be pleased to state whether the accommodation available when the new flats in North and South Avenues are constructed will be sufficient for Members of Parliament?

The Minister of Works, Housing and Supply (Sardar Swaran Singh): Yes, Sir, provided hon. Members who could conveniently do so are agreeable to share accommodation or occupy suites in Western Court and Constitution House.

Shri Nambiar: May I know whether three MPs can conveniently be accommodated in one flat in the North Avenue and South Avenue?

Mr. Deputy-Speaker: What is the good of asking hypothetical questions? If they are bachelors, they can do so.

Shri Nambiar: I have got a case, Sir.

Mr. Deputy-Speaker: These are matters for the House Committee. Any other points?

Shri V. P. Nayar: May I know whether MPs who are now Ministers will also be asked to share like this, and if not, why so?

Sardar Swaran Singh: No, Sir.

Shrimati Tarkeshwari Sinha: Is it the intention of the Government to construct court yards in the older flats because it is inconvenient for Members to sit outside or sleep outside?

Mr. Deputy-Speaker: This is all argument.

Shrimati Tarkeshwari Sinha: In the new houses there are court yards.

Sardar Swaran Singh: We are constructing court yards behind the new houses that are under construction. With regard to the old ones, it requires examination as to whether it is possible in view of the structural design of the old flats, to add court yards. If that could be done, I am prepared to examine it and cater to the convenience of hon. Members.

Shri Namdhari: May I know whether the basis of allotment of accommodation is one flat for each Member or is it according to the number of his family members?

Sardar Swaran Singh: It is presumed that hon. Members have got normal families.

Mr. Deputy-Speaker: Yes; Short Notice Question.

Shri Joachim Alva: I have got one question, Sir.

Mr. Deputy-Speaker: No; I have called the Short Notice Question.

Short Notice Question and Answer

LICENCES FOR IMPORT OF DYESTUFFS.

Shri Rajagopala Rao: (a) Will the Minister of Commerce and Industry be pleased to state whether it is a fact that the Joint Chief Controller of Imports in Bombay has issued, during February last, an ad hoc licence for the import of Rs. 50 lakhs worth of dyes to the Imperial Chemical Industries Limited?

(b) Is it a fact that similar licences, either ad hoc or regular, have not been given to Indian importers of dyes, though they had applied for them?

(c) Are Government aware that a shipment of dyestuffs, meant for the Imperial Chemical Industries Limited, is due in Bombay this week?

(d) If so, does it not mean that the foreign Company will be in the field with goods, at least a month in advance of its Indian counter-parts, because it will easily take a month more before regular licences are issued to Indian importers?

(e) Have Government received any representation from the Secretary of the Association of Indian Importers of Dyestuffs, Bombay, in this connection?

(f) If so, what action is proposed to be or has already been taken in the matter?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari):

(a) Yes, Sir. Verification of the quota certificates of the I.C.I. was being made. They had quota certificates aggregating to Rs. 219 lakhs for the qualifying period. The I.C.I. had requested that they may be given an ad hoc licence subject to adjustment after verification is completed for the value of Rs. 50 lakhs. A licence was issued to them on 30th January, 1953.